

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

(A)

ORIGINAL APPLICATION NO. 985 of 1993

DATE OF JUDGMENT: 20th August, 1993

BETWEEN:

1. Mrs. Kakara Ravanamma
2. Ms. Kakara Padmavathi ..

Applicants

AND

1. The Chief Postmaster General,
Andhra Pradesh Circle,
Hyderabad-1.
2. The Postmaster General,
Visakhapatnam Region,
Visakhapatnam-530003.
3. The Sr. Superintendent of Post Offices,
Visakhapatnam Division,
Visakhapatnam-530001. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANTS: Mr. K.Janadhana Rao for Mr. MP. Chandramouli, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Hon'ble SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman)

The 1st applicant is the widow and the second applicant is the daughter of Shri K.Simhachalam who died while in service in Group 'D' in the Postal Department. The case of the applicants is that though the 1st ~~xxxxxx~~ representation was given

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on 10.1.1989 and later various representations were given (the representation dated 3.4.1993 is the latest one) requesting for an appointment on compassionate grounds, neither the order of appointment was given nor any reply was given. This OA was filed praying for declaration that the inaction of the respondents in not providing a suitable job to the 2nd applicant on compassionate grounds is illegal and consequently direct the respondents to provide a suitable job to the 2nd applicant under the scheme of Government of India for providing employment to the dependents of the Government servants died in harness.

2. There is force in the contention for the applicants that the purpose of providing appointment on compassionate grounds is to mitigate hardship due to the death of the bread earner in the family and such cases have to be disposed of expeditiously. The observations of the Supreme Court in AIR 1989 SC 1976 (Sushma Gosain and others Vs. Union of India and other) fully support that contention.

3. It is submitted that the representation dated 10.1.1989 was filed requesting for appointment to the first applicant ie., widow of the deceased Shri Simhachalam and in the representation dated 3.4.1993, a request was made for appointment of the second applicant as by then the 2nd applicant passed 10th class. So, it is just and proper for the concerned authority to consider the representation dt. 3.4.93.

4. Hence, the 1st respondent, the Chief Postmaster General, A.P.Circle, Hyderabad, is required to dispose of the representation dated 3.4.1993 expeditiously and in any case within eight weeks from the date of receipt of this order. The applicant may, if so advised, send a copy of the representation dated 3.4.1993 to the 1st respondent for ready

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reference. The OA is ordered accordingly at the admission stage. No costs. Office has to communicate this order to the 1st respondent.

(Dictated in the open Court).

P.T. Thiru

(P.T. THIRUVENGADAM)
Member (Admn.)

Handwritten
(V. NEELADRI RAO)
Vice Chairman

Dated: 20th August, 1993.

Signature
S20/8/83
Deputy Registrar (S)

To

vsn

1. The Chief Postmaster General, A.P.Circle, Hyderabad-1.
2. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
3. The Sr. Superintendent of Post Offices, Visakhapatnam Division, Visakhapatnam-1.
4. One copy to Mr. M.P. Chandramouli, Advocate, CAT.Hyd.
5. One copy to Mr. N.R. Devraj, Sr. OGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

30024
post
X-8/83

cc by 25/8/93

TYPED BY

COMPARED BY

CHECKED BY

RM

APPROVED BY

26/8/93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHY : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 20-8 -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

in
985/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

pvm

